

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No. 204/2019 in  
OA No. 723/2019**

New Delhi this the 30<sup>th</sup> day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Shiv Kumar Malik  
S/o Mr. Satyapal Malik  
R/o D-4/12 Vashisht Park, Opposite Janak Cinema  
Pankha Road, New Delhi – 110046. ...Petitioner

(By Advocate: Sh. Lakshya Mangla)

Versus

1. Sh. Vijay Kumar Dev  
Chief Secretary, Govt. of NCT of Delhi.
2. Sh. Rajender Kumar, Chairman  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area, Karkardooma  
Delhi – 110092. ...Respondents

(By Advocate : Mr. Anuj Kr. Sharma)

**O R D E R (ORAL)**

**Ms. Nita Chowdhury:**

When this matter is taken up for hearing, counsel for the respondents gives us a copy of the compliance affidavit on behalf of respondents 1 and 2. The directions given in OA No. 723/2019 was to pass a speaking order in this regard. The respondents have passed a speaking order dated 03.06.2019. In view of the substantial compliance with the orders of this Tribunal, we do not find any merit in the CP and the same is closed. Notices issued to the respondents stand discharged.

**(S.N. Terdal)  
Member (J)**

**(Nita Chowdhury)  
Member (A)**

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